

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.2717/SO/2017

Date: 27.06.2019

CIRCULAR No.12/2019

Sub: Telangana Advocates Welfare Fund Act – Printing of Telangana Advocates' & their Clerks' Welfare Fund Stamp in Telugu as 'Nyayavadula Mariyu Vari Gumasthala Samkshema Nidhi' – Affixing of said stamp on every Vakalat/Memo of Appearance filed before any Court, Tribunal etc., mandatory from 08.07.2019 – Not to accept such Vakalat/Memo without the new stamp – Instruction issued.

- Ref: 1. Letter dated 25.06.2019 from the Secretary, Telangana Advocates' Welfare Fund, Hyderabad.
2. High Court's Circular No.5/2018 in Roc.No2717/SO/2017, dt.16.04.2018.

The Secretary, Telangana Advocates' Welfare Fund, Hyderabad in reference 1st cited has informed that after bifurcation of the Bar Council of the State of Andhra Pradesh and A.P. Advocates Welfare Fund, the Telangana Advocates' Welfare Fund came into force w.e.f.01.01.2019. As such, the Telangana Advocates Welfare Committee has got printed the Telangana Advocates' & their Clerks Welfare Fund Stamp in Telugu language as "Nyayavadula Mariyu Vari Gumasthala Samkshema Nidhi" each of the value of Rs.100/- and requested to issue instructions to all the Subordinate Courts in the State, to see that every Vakalat/Memo of Appearance filed before any Court, Tribunal, Forum or Commission and Authorities, by all the Law Officers, shall bear the Telangana Advocates' Welfare Fund Stamps, worth of Rs.100/- w.e.f.08.07.2019 and no such Vakalat/Memo of appearance shall be valid or accepted without such stamp.

The High Court upon considering the said request hereby directs the Registry of the High Court and all the Presiding Officers of the Subordinate Courts in the State including Tribunals and Labour Courts to ensure that every Vakalat/Memo of appearance filed before any Court, Tribunal, Forum or Commission, by all the Law Officers, shall bear the Telangana Advocates' Welfare Fund Stamps, printed in Telugu as "Nyayavadula Mariyu Vari Gumasthala Samkshema Nidhi" worth of Rs.100/- in consonance with provisions of the Telangana Advocate' Welfare Fund Act and not to accept such Vakalat/Memo of appearance without Telangana Advocates' & their Clerks' Welfare Fund Stamp from **8th July, 2019.**

The above instructions shall be scrupulously followed and any deviation in this regard will be viewed seriously.

Acknowledge the receipt of the Circular.


REGISTRAR GENERAL 27.06.19

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice.
(with a request to place the same before the Hon'ble the Chief Justice, for His Lordship's kind perusal)
- 2) All the Personal Secretaries to the Hon'ble Judges.
(with a request to place the same before their Lordship's kind perusal)
- 3) To all the Unit Heads in the State of Telangana (with a request to circulate the same to all the Presiding Officers in your unit under your control.
- 4) All Registrars in the High Court for the State of Telangana at Hyderabad.
- 5) The all the Tribunals and Labour Courts in the State of Telangana.
- 6) The President, High Court Bar Association of Telangana.
- 7) The Secretary, Bar Council of State of Telangana, Hyderabad.
- 8) The Member Secretary, Telangana State Legal Services Authority, City Civil Court Compound, Hyderabad.
- 9) The Secretary, High Court Legal Services Committee, High Court Buildings, Hyderabad.
- 10) The Director, Mediation and Arbitration Centre, High Court Buildings, Hyderabad.
- 11) The Director, Telangana State Judicial Academy, Secunderabad.
- 12) The Registrar (IT-cum-CPC), High Court for the State of Telangana at Hyderabad, (with a request to place the same in the Official website of the High Court).
- 13) All the Officers, High Court for the State of Telangana at Hyderabad.
- 14) The Section Officers, Posting Section, New Filing Section, (Writ, Civil, Criminal & O.S) and 'E' Section, High Court for the State of Telangana at Hyderabad.